THE HIGH COURT OF MEGHALAYA: SHILLONG

STANDING ORDER NO. 25

No.HCM/III/16/2014-18/JUDL/34

Dated, Shillong the 28th October, 2021

In partial modification of Standing Order No 8 of 2014, issued vide Memo. No.HCM/III/16/2014/248 dated, March 26,2014, filing of petitions in this Registry shall, with immediate effect and until further orders, close at 4.00 P.M. on every working day.

By Order,

Memo No.HCM/III/16/2014-18/JUDL/34-A

REGISTRAR GENERAL Dated, Shillong the 28th October, 2021

Copy to: -

- The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 6. The Joint Registrar (Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
 - 10. Notice Board.
 - 11. Office File.

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REGISTRAR GENERAL